No. 1 on the 16th February, 1956 and state :

(a) whether any communication has been received from the Government of Pakistan in reply to the protest made by the Government of India with regard to the expulsion of Hindus from Jessore and other places in East Bengal; and

(b) if so, the nature of the communication received ?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Yes. The Branch Secretariat of the Ministry of External Affairs at Calcutta, who had taken up the matter with the Branch Secretariat of the Pakistan Foreign Office at Dacca, have since received a reply in which the latter have denied that efforts were being made to expel Hindus from Jessore and other places in East Pakistan.

Ambar Charkha

*1207. **Shri Dabhi:** Will the Minister of **Production** be pleased to state:—

(a) whether it is a fact that Government had invited a West German textile engineer to give his opinion on the technical potentiality of the Ambar Charkha;

(b) if so, what prompted Government to take such a step;

(c) whether it is a fact that the engineer has discouraged the idea of large-scale Ambar Charkha programme at the expense of the mill industry;

(d) if so, what reasons has the engineer given for his attitude towards the Ambar Charkha; and

(e) what are Government's reaction thereto?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey) : (a) Yes, Sir.

(b) The All India Khadi and Village Industries Board desired that this should be done.

(c) Yes, Sir.

(d) The main conclusions given in the report are shown in the statement laid on the Table of the House. [*See* Appendix VII, annexure No. 38]

(e) Steps have already been taken to intensify the training programme. The question of quality control of yarn as also recommended by the Ambar Charkha Committee is under examination. The other conclusions have been noted.

पाकिस्तान द्वारा हवाई सीमा का अतिक्रमण

*१२०९. { पंडित द्वा० ना० तिवारी :
सरदार इकबाल सिंह :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) अप्रैल, १९५६ से जून १९५६ तक पाकिस्तानी विमानों ने कितनी बार भारतीय हवाई सीमा का अतिक्रमण किया ;

(ख) क्या इस सम्बन्ध में भारत के विरोधों का कोई उत्तर पाकिस्तान सरकार ने अभी तक दिया है; और

(ग) यदि हां, तो उसमें क्या कारण बताया गया है ?

वैदेशिक कार्य मंत्री के सभा-सचिव (श्री सादत अली खां) : (क) १ अप्रैल से ३० जून, १९५६ के दौरान में पाकिस्तानी हवाई जहाजों की पच्चीस अनधिकृत उड़ानों की सूचना हमें मिली है।

(ख) तथा (ग), अभी तक, पाकिस्तान सरकार ने इनमें से ६ उड़ानों के बारे में जवाब भेजा है। हर मामले में उन्होंने पाकिस्तानी हवाई जहाज की मौजूदगी से इन्कार किया है ।

जापान को कच्चे लोहे का निर्यात

*१२१०. **श्री विभूति मिश्र** : क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मई और जून १९५६ में एक जापानी शिष्टमंडल कच्चे लोहे के सम्भरण के सम्बन्ध में बात करने के लिये भारत आया था ;

(ख) यदि हां, तो क्या बात-चीत का अन्तिम निश्चय हो गया है ; और

(ग) निश्चित किये गये प्रबन्ध में कौन कौन सी मुख्य शर्तें हैं ?

व्यापार मंत्री (श्री करमरकर) : (क) से (ग). भारतीय खनिज लोहे में